ITEM NO.15 COURT NO.12 SECTION II-A

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).10836/2025

[Arising out of impugned final judgment and order dated 04-07-2025 in CRM No.42898/2025 passed by the High Court of Judicature at Patna]

RAKESH KUMAR @ LALU

PETITIONER(S)

VERSUS

THE STATE OF BIHAR

RESPONDENT(S)

FOR ADMISSION

IA No. 173322/2025 - EXEMPTION FROM FILING O.T.

Date: 30-07-2025 This matter was called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE SANJAY KAROL

HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) :

Mr. Prashant Kumar, AOR

Mr. Anand Kumar Pandey, Adv.

Mr. Arpit Singh, Adv.

For Respondent(s):

Upon hearing the counsel the Court made the following O R D E R

- 1. Petitioner challenges the judgment and order dated 04.07.2025 in Criminal Miscellaneous No.42898/2025 passed by the High Court of Judicature at Patna, titled "Rakesh Kumar vs. The State of Bihar".
- 2. Issue notice, returnable on 12.09.2025.
- 3. Dasti service, in addition, is permitted. Let steps for service be taken within two weeks.
- 4. Learned counsel for the petitioner is permitted to serve the learned standing counsel for the State of Bihar.

- 5. In the notice itself let it be mentioned that the respondent is required to file the counter affidavit before the next date of listing.
- 6. In the event of arrest in connection with Crime No.166 of 2024 of Baligaon Police Station, Vaishali District, Bihar, the petitioner shall be released on bail on the appropriate terms and conditions as may be fixed by the Investigating Officer/Arresting Officer.
- 7. Needless to add, the petitioner would maintain good conduct and not endeavor to influence any of the witnesses, in any manner, till the completion of the trial.

(D. NAVEEN)
COURT MASTER (SH)

(ANU BHALLA)
COURT MASTER (NSH)